Bodies and trade in the matter of appointments made by them?

Oral Answers

The Minister of Labour (Shri V. V. Giri): (a) Yes.

- (b) No.
- (c) Government have appointing authorities that all vacanappointing authorities that an vacan-cies arising in Central Government establishments (except those that are filled through the Union Public Service Commission or by normal pro-motion of permanent hands or by open

motion of permanent names or by open competitive examination, should be notified to the appropriate Employ-ment Exchange and that no vacancy should be filled by direct recruitment unless the Employment Exchange concerned certifies that it is unable to supply suitable candidates.

(d) While Employment Exchanges have not yet become the main channel of recruitment for State Governments and local bodies they are being used in an increasing measure for this pur-

EMPLOYMENT EXCHANGES

*608. Shri M. L. Dwivedi: Will the Minister of Labour be pleased to refer to his speech delivered at Bombay on the 5th June, 1952 while addressing the officers and staff of the employment service with special attention to the following extract:

"I am interested in the organisation and I would like to see that the Employment Exchanges become permanent."

- (a) the step_S taken or likely to be taken by Government in this direction;
- (b) the time likely to be taken in implementing the proposal; and
- (c) what shall be financial implications over and above the present undertakings of the Government of India and the States, if any, as a result of the proposed move translated into action?

The Minister of Labour (Shri V. V. Giri): (a) to (c). A Committee is being set up to examine the future of the Directorate General of Resettlement and Employment including the Employment Exchanges. On the recommendations of the Committee will depend the future shape of the Employment Exchange etc. As proposals will be submitted by the Committee, it is not possible to say at this stage how long it will take to implement these proposals and what the financial

implications of these proposals will be. I place a copy of the terms of reference of this Committee on the Table of the House. [See Appendix III, annexure No. 39]

Shri Krishna Chandra: May I know whether the Committee has submitted its report?

Shri V. V. Giri: It has yet to sit.

Shri Krishna Chandra: Are all vacancies in the Central Services re-ferred to the Employment Exchange and in addition thereto are advertise-ments published in the press?

Shri V. V. Giri: Advertisements are published in the press if they are pub-lic Service Commission appointments, but others are not advertised.

Shri Krishna Chandra: Am I to understand then that in respect of employees recruited through this agency no advertisements are published in the press?

Shri V. V. Giri: There are people who have applied for various jobs and they are in the registers.

... Shri M. L. Dwivedi: May \(\tau\) know the names of the members of the Com-mittee and when is the Committee likely to commence its work?

Shri V. V. Giri: I have placed a copy of the terms of reference on the Table of the House, and in addition I have also several times answered this question on the floor of the House.

Shri M. L. Dwivedi: When will the Committee commence its work?

Shri V. V. Giri: Very soon; within one or two weeks.

Shri G. P. Sinha: May I know whether clerical posts filled through the Employment Exchange are given to people coming from a place of the officers, who are appointing authority?

Mr. Speaker: Apparently he is drawing an inference of partiality.

Shri G. P. Sinha: Yes, Sir.

Mr. Speaker: That is not in order. Next question.

ROLLING STOCK

*604. Shri Jasani: Will the Minister of Railways be pleased to state:

(a) the number of orders placed for value number of orders placed for rolling stock, coaches and wagons with the foreign countries during the period 1st November 1951 to 39th October, 1952;